

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY ,THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 25960 OF 2017

Between:

Kum.Suman, D/o. Late Ramesh, Aged 18 years, occ. Student, R/O. # 6-4-56,
Hanman Basti, Bellampalli, Mancherial (Adilabad) District.

...PETITIONER

AND

1. The State of Telangana , Rep. by its Principal Secretary, Department of Medical and Health, Secretariat, Hyderabad.
2. Dr. Kaloji Narayana Rao Health Sciences, University, Rep. by its Registrar, Warangal, Warangal District.
3. The Convener, NEET, Central Board of Secondary Education, Siksha Kendra, 2-Community Centre, Preet Vihar, Delhi-110092.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the 2nd respondent in treating the petitioner as non-local candidate for admission into Medical I Dental admissions for the year 2017-2018 in pursuant to the NEET 2017 as arbitrary, illegal and violation of Article 14 of the Constitution of India and consequently direct the respondent no.2 to treat the petitioner as local candidate for admission into Medical / Dental Admissions for the year 2017-2018 in pursuant to the NEET-2017

I.A. NO: 1 OF 2017(WPMP. NO: 32177 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent no.2 to treat the petitioner as local candidate for admission into Medical / Dental Admissions for the year 2017-2018 in pursuant to the NEST-2017 pending disposal of the above writ petition

Counsel for the Petitioner: SRI. VENKATESHWAR VARANASI

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH &
FAMILY WELFARE**

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,SC

Counsel for the Respondent No.3: Ms. A. CHAYA DEVI

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.25960 of 2017

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this writ petition, the petitioner *inter alia* has sought for a direction to the respondents to treat him as local candidate and to grant him admission into MBBS/BDS course for the academic year 2017-18.

3. No interim order was passed in this writ petition. The academic year is over. Therefore, no effective relief can be granted to the petitioner at this point of time.

4. The writ petition has been rendered infructuous and the same is, accordingly, dismissed as infructuous. No costs.

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As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- K. SREE RAMA MURTHY
ASSISTANT REGISTRAR

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SECTION OFFICER

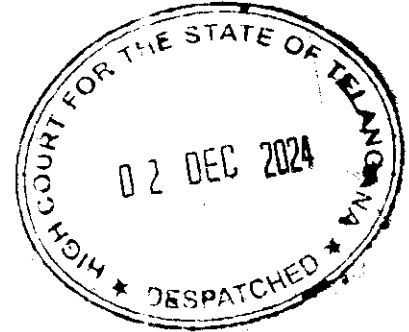
To,

1. One CC to SRI. VENKATESHWAR VARANASI Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE ,High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to Ms. A. CHAYA DEVI, Advocate [OPUC]
4. One CC to SRI. A. PRABHAKAR RAO, Advocate [OPUC]
5. Two CD Copies

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HIGH COURT

DATED:17/10/2024



ORDER

WP.No.25960 of 2017

**DISMISSING THE WRIT PETITION AS INFRUCTUOUS
WITHOUT COSTS**

PA
29/10/24.
8 copies.